## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.114/(MAH)/2013 CA No.

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## CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2017

NAME OF THE PARTIES: M/s. India Infrastructure Fund V/s.

M/s. Hanjer Biotech Energies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 235, 237, 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

| <u>S. No.</u> | NAME                           | DESIGNATION   | SIGNATURE |
|---------------|--------------------------------|---|-----------|
| 5             | A. MISRA 1/5                   | AZB & Partners<br>rhe l'etitioner   | Anohika   |
| S. C          | Shilcher Bhover<br>ho-timarshi | Singhamier & Lo.<br>for Respondent<br>No. 3.                                | Ander .   |
| N             | aregh Rathani<br>Edwoeate.     | Justmited by<br>Ashim Aukhad<br>GASSOC. for<br>Respondents No.<br>7,8,98.11 | A         |
| <u>ORDER</u>  |                                |   |           |

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- 1. The Learned Representatives of both the sides are present.
- 2. As happened in the past three occasions, again a new Counsel has filed Vakalatnama i.e. from the Office of M/s. Singhania Legal Services. On the last occasion one Counsel Ms. Sadaf Khan marked her presence.

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- 3. It is informed that now M/s. Singhania Legal Services has appointed Ms. Shikha Bhona to appear for Respondent No. 3.
- 4. From the side of the Petitioner, the manner in which the matter has been adjourned on the ground of change of Advocates is highly objected.
- 5. Under the circumstances it is hereby directed that, within one week's time the directions given vide Order dated 20.01.2017 shall be complied with. If the directions shall not be complied with, then costs shall be imposed for non-compliance of the directions.
- 6. Let this Petition be now fixed for hearing on **05.04.2017**.

Sd/-M.K. SHRAWAT. MEMBER (JUDICIAL)

24<sup>th</sup> February, 2017.

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